

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD PENCH: AT
HYDERABAD.

C.A. NO. 903/95.

DATE OF JUDGMENT: 9/08/95.

BETWEEN:

S. Laxminarayana

.. Applicant.

AND

1. The District Engineer,
Telecom, Medak.
2. The Sub Divisional Officer,
Telecom Medak Dist.
3. The Chief General Manager,
Telecommunications,
Doorsanchar Bhavan, Nampally,
Station Road, Hyderabad.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI Ch. Jagannatha Rao

COUNSEL FOR THE RESPONDENTS: SHRI K. Ramulu,
**/Addl. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

(b)

O.A.No.903/95

Dt. of decision: 01-8-1995

JUDGEMENT

I As per Hon'ble Sri R.Rangarajan, Member (A) I

Heard the counsel for both the parties.

2. The applicant pleads that he was initially engaged as Casual Mazdoor under the control of respondents w.e.f.

1.2.84. He worked for 468 days under the control of respondents as Casual Mazdoor/. Thereafter his services were terminated and later he was not reengaged.

3. This OA has been filed praying for a declaration that the applicant is entitled for reengagement as Casual Mazdoor under the Telecom Dist. Engineer, Medak in terms of instructions issued by the D.G., Telecom and also as per Lr.No.TA/LC/1-2/III dt.21.10.91 and No.TA/RE/Rlgs/Corr. dt.22.2.93 issued by R-3 by holding that the action of the respondents in not reengaging him as illegal, arbitrary, discriminatory and violative of Art. 14 and 16 of the Constitution of India.

4. As per the details given by the applicant, he was not engaged after 24.4.86 for any considerable period. Hence, the question of condoning the breaks does not arise. As such, he is not eligible to claim seniority on the basis of his earlier service in different spells.

5. In view of what is stated by the applicant, it has to be presumed that he had gained some experience in the work in the Telecom Department. So, it is in the

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interest of the department, if he is engaged in preference to a fresher whenever work is available. So, the only relief that can be granted is to direct the 2nd respondent to reengage the applicant as Casual Mazdoor in preference to freshers whenever there is work. If the applicant is going to be engaged in pursuance of this order, none shall be retrenched who are already in service.

6. The OA is ordered accordingly at the admission stage itself. No costs.

mcg

(R. Rangarajan)
Member (A)

Neeladri
(V. Neeladri Rao)
Vice Chairman

Dt. 9.8.95

Arulpi
Deputy Registrar (J) CC

kmv

To

1. The District Engineer,
Telecom, Medak.
2. The Sub Divisional Officer,
Telecom Medak Dist.
3. The Chief General Manager,
Telecommunications,
Doorsanchar Bhavan, Nampally,
Station Road, Hyderabad.
4. One copy to Mr. Ch. Jagannatha Rao, Advocate, 1-8-702/92/4
Nallakunta, Hyderabad.
5. One copy to Mr. K. Ramulu, Addl. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

With OA Copy

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THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR.R.RANGARAJAN: (M(ADMN)

DATED ---218--- 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in
OA.No.

903/95

TA.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No Spare copy

